

eries Research Institute (CMFRI) in West Bengal.

(b) CMFRI had a Centre in Calcutta to deal with the deep sea fishing operations going on in that region which had to be closed down consequent on cessation of deep sea fishing operations by the West Bengal Government in the mid sixties. Besides, the State Government was not in a position to offer physical facilities for this Centre.

The request of the West Bengal Government for revival of the CMFRI Centre in West Bengal has been made essentially to train the local fishermen in mariculture technologies as well as for exploitation of marine resources in which the CMFRI had developed considerable expertise. Considering the needs of the West Bengal Government in these development activities, the State Government was duly informed that after the State Fisheries Department has made a detailed survey of the existing resources for mariculture, the CMFRI would be prepared to render assistance to State Fisheries officials for training them and for transfer of relevant technologies in this field.

Allotment of Plots under Rohini Housing Scheme

8383. SHRI VILAS MUTTEMWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that DDA had announced to draw lots for the allotment of plots in Rohini Housing Scheme on the eve of 26 January, 1982;

(b) whether it is also a fact that DDA has neither allotted plots nor announced any further date for the draw; and

(c) when DDA is going to draw the lots for Rohini Scheme and for how many plots?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA- RAIN SINGH): (a) Yes, Sir.

(b) and (c). No plots have yet been allotted by the DDA, but about 20,000 plots are expected to be allotted in the near future.

वरियापुर-गंगऊ और रंगवा बांध के पानी के बंटवारे के बारे में उत्तर प्रदेश और मध्य प्रदेश के बीच विवाद

8384. श्री राम नाथ दूबे : क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को उत्तर प्रदेश सरकार के अन्तर्गत वरियापुर-गंगऊ और रंगवा बांध के पानी के बंटवारे के बारे में उत्तर प्रदेश और मध्य प्रदेश सरकारों के बीच विवाद की जानकारी है ; और

(ख) इन दो राज्यों के बीच इस विवाद को हल करने हेतु सरकार द्वारा क्या कदम उठाये गये हैं ?

सिंचाई मंत्रालय में राज्य मंत्री (श्री जियाउर्रहमान अंसारी): (क) जी, हां। यह प्रश्न संभवतः मध्य प्रदेश द्वारा बृहत्तर गंगऊ बांध के निर्माण और मध्य प्रदेश तथा उत्तर प्रदेश द्वारा वरियापुर हैड-वर्क्स पर केन नदी के जल के बंटवारे के बारे में है।

(ख) इस वाद-विवाद को हल करने के उद्देश्य से, मध्य प्रदेश तथा उत्तर प्रदेश की राज्य सरकारों के अधिकारियों के साथ दिसम्बर, 1981 में केन्द्र द्वारा एक बैठक की गई थी।

मध्य प्रदेश सरकार वृहत्तर गंगज बांध की परियोजना रिपोर्ट जनवरी, 1982 तक प्रस्तुत कर देने के लिये सहमत हो गई थी, जिसकी योजना उत्तर प्रदेश तथा मध्य प्रदेश, दोनों राज्यों के लाभार्थ समस्त उपलब्ध जल का इष्टतम उपयोग करने के संबंध में बनाई जायेगी। तथापि, परियोजना रिपोर्ट मध्य प्रदेश सरकार से अभी तक प्राप्त नहीं हुई है। उत्तर प्रदेश तथा मध्य प्रदेश, दोनों इस बात पर भी सहमत हो गये थे कि बरियापुर शीर्ष नियामक की क्षमता 2500 क्यूसेक तक सीमित कर दी जाएगी।

House Building Societies in Delhi

8385. SHRIMATI MOSHINA KIDWAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the total number of house-building societies registered with Government in Delhi; and

(b) which of these societies are likely to be allotted land during 1982-83?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Irregularities Under Public Distribution System in Delhi

8386. SHRI K. LAKKAPPA:
SHRI D. M. PUTTE GOWDA:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether the enforcement staff of the Food and Civil Supplies Department, Delhi have found serious irregularities during extensive checks of retail outlets under the public distribution system during the last three months

(b) if so, full details of the raids conducted;

(c) what steps Government propose to take against the defaulters found during the raids;

(d) whether Government propose to take any other steps for its fair distribution to the public; and

(e) if so, what and how?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) and (c). During the months of January, 1982 to March, 1982, 503 raids were conducted. Out of these 397 checkings were in respect of fair-price shops, 97 were in respect of Kerosene Oil depots and the remaining 9 were in respect of Coal depots. In 34 cases, serious irregularities were detected and criminal prosecutions were launched under the Essential Commodities Act, 1955. In 400 cases departmental proceedings under the relevant control orders have been initiated. In 22 cases, retail outlets were suspended and in 45 cases the authorisations/licences were cancelled.

(d) and (e). Enforcement activity is being intensified still further by Delhi Administration and a constant watch is being kept by it on the functioning of the retail outlets under public distribution system. Door-to-door verification of the food cards to weed out bogus cards/surplus units has also been launched. In addition, the system for allocation to the retail outlets is being rationalised.

Integrated Urban Development Programme in West Bengal

8387. SHRI BASUDEB ACHARYA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details of proposal received from Government of West Bengal